REFERENCE TO A CIRCULAR LETTER ADDRESSED BY THE MINISTER OF PARLIAMENTARY AFFAIRS, TO ALL MEMBERS OF PARLIAMENT IN REGARD TO CONVENTIONS TO BE OBSERVED BY MEMBERS IN ADDRESSING CMMUNICATIONS TO THE MINISTERS AND SECRETARIES TO THE GOVERNMENT OF INDIA—Contd.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The Minister of Parliamentary Affairs has to reply.

संसदीय कार्य मंत्री (श्री भीष्म नारायण सिंह ): : मान्यवर, संयोग से उस समय मैं यहां उपस्थित रहा हं जब हमारे सम्माननीय श्रौर सदन के वरीय सदस्य श्री भूषेश गुष्त ग्रापका ध्यान ग्राकृष्ट कर रहे थे, ग्रीर एक विशेष विषय पर ध्यान स्नाकृष्ट कर रहे थे जो मेरे एक पत्न से संबंध रखता था। वह पत थाएक सलाह के रूप में और मैं यह जानता हं सम्माननीय भपेश गप्त जी, डा० भाई महाबीर, हमारी बहिन श्रीमती पुरवी म्खर्जी जो उस पक्ष में बैठी हैं, नागेश्वर प्रसाद शाही जी, ये सब इस सदन के वरीय सदस्य हैं, विद्वान सदस्य हैं। तो मैंने एक राय दी थी ग्रौर; राय केवल मैंने पहली बार नहीं दी, यह एक परिपाटी सी रही है ग्रौर पहले भी जब श्री सत्यनारायण सिंह जी संसदीय कार्य मंत्री थे या श्री राजबहादुर, या श्री रघुरमैया संसदीय कार्य मंत्री रहे, उन्होंने भी सम्माननीय सदस्यों का ध्यान सिर्फ एक सलाह के रूप में आकृष्ट किया है। इसलिए एक गोपनीय पत्न लिखा गया था और मेरी ऐसी मन्शा कभी नहीं होती है कि श्रुपने सम्माननीय सदस्य की विद्वता पर, उन की योग्यता पर जरा-सा भी मुझे शक या शुबहा हो। यह उसी परिपाटी की पूनरावृत्ति थी, यही कहा जा सकता है।

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The House stands adjourned till 2-45 p.m. for lunch.

The House then adjourned for lunch at fourteen minutes past two of the clock.

The House reassembled after lunch at fifty-one minutes past two of the clock, The Vice-Chairman (Shri Dinesh Goswami) in the Chair.

## STATEMENT BY MINISTER

Collision between 12 down Delhi-Howrah Express and 45 UP Delhi-Amritsar Janata Express between Delhi and Delhi Shahdara Stations of Northern Railway on the 27th June, 1980

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The hon. Minister of Railways will make a statement.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): Sir, with profound sorrow, I rise to make a statement on the unfortunate accident took place on Northern Railway 27-6-1980. On that day, 12 Delhi-Howrah Express left Delhi station at 22.20 hours and stopped at the Temporary Engineering Stop Indicator at Kilometre 3/28 between Delhi and Delhi Shahdara While the train was stationary, 45 Up Delhi-Amritsar Janata which left Delhi at 22.35 hours i.e. 15 minutes later collided with the rear of 12 Down, at about 23.00 hours. As a result, the rear portion of the rearmost second class sectional coach running between Delhi and Farrukhabad and the luggage portion of the second-cum-luggage and brakevan which was next to it were badly, damaged and also got derailed.

On receipt of the information in Delhi Control at 23.05 hours from the Guard of 12 Down Express, Medical Vans from Delhi and Ghaziabad accompanied by railway doctors and the relief train from Delhi were rushed to the site.

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As a result of this accident. 6 persons were killed on the spot and 10 sustained grievous injuries of whom one died in the hospital bringing the total number of deaths of 7. Of the remaning 9 grievously injured persons, 8 were admitted in the Lok Nayak Jaiparkash Narain Hospital and one in Northern Railway Central Hospital. 11 more persons with simple injuries Were admitted in Northern Railway Central Hospital. In addition, about 49 persons who sustained trivial, injuries like abrasions bruise etc. were discharged after first aid and were allowed to continue their journey.

General Manager, Northern Railway, accompanied by a number of Railway Doctors and other senior officers of the Northern Railway rushed to the site to supervise relief rescue operations. Chairman, Railway Board and Member Traffic visited the site. The Minister for Railways accompanied by Railway Board officials also visited the site and met the injured in both the hospitals.

The Minister for Railways has sanctioned an ex-gratia relief of Rs. 5,000 to the next of kin of each of the dead and to those whose limbs may have to be amputated. Other grievous injury cases and simple injury cases will be given an ex-gratia relief of Rs. 1,000 and Rs. 500 respectively. This is in addition to the ex-gratia payment sanctioned by the General Manager, Northern Railway.

The Commissioner of Railway Safety, who is an independent authority working under the administrative control of the Ministry of Tourism and Civil Aviation is commencing his inquiry to-day.

## THE BUDGET (RAILWAYS) 1980-81 -GENERAL DISCUSSION-contd.

VICE-CHAIRMAN THE (SHRI DINESH GOSWAMI): Now, the Railway Minister will reply to the debate. You can speak sitting.

THE MINISTER OF RAILWAYS (SHRI KAMLAPATI TRIPATHI): Thank you, Sir.

SHRI BHUPESH GUPTA (West Bengal): Sir, we have been receiving reports, very disturbing from Uttar Pradesh that the pro-tem Speaker is functioning as a regular Speaker And the legislative business is being conducted, which is a violation of the Constitution.

SHRI SHYAM LAL YADAV (Uttar Pradesh): Sir, he cannot raise it.

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Why cannot he raise it? We are representing the States. They are violating the Constitution. They are trampling the They Constitution. (Interruptions).

SHRI BHUPESH GUPTA: Sir, we would like to know the position. We are told that the oath is not being allowed to be taken.

SHRI SHYAM LAL YADAV: Sir. how can he raise it?

SHRI BHUPESH GUPTA. Government should let us know the position.

SHRI G. C. BHATTACHARYA: There is a violation of the Constitution.

SHRI SHYAM LAL YADAV: Sir, you should not allow this.

SHRI G. C. BHATTACHARYA: My friend does not know the procedure. (Interruptions).

VICE-CHAIRMAN THE DINESH GOSWAMI): You all sit down, please. Mr. Gupta, you are raising a matter...(Interruptions). I am on my legs. You all sit down, please. Mr. Gupta, you are submitting a matter regarding another Legislature. Therefore, if you want to raise it, I think, some sort of a notice should be before me for consideration whe-, ther the permission can be given or not. You kindly give a notice. That will be considered. Otherwise . . .

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